

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 57342 of 2013

[Arising out of Order-in-Appeal No. 46/S.Tax/D-II/13 dated 07.02.2013 passed by the Commissioner (Appeals), New Delhi]

M/s Ambala Sugar Agency

Jagadhari Gate, D.A.V. College Road, Ambala City,
Haryana

.....Appellant

VERSUS

Commissioner of Central Excise Delhi III

SCO 407-408, Sector 8 Panchkula, 134119

.....Respondent

APPEARANCE:

Present for the Appellant: None

Present for the Respondent: Shri Yashpal Singh, Shri Shivam Syal and Shri Narinder Singh, Authorized Representatives

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 60513/2023

DATE OF HEARING: 19.10.2023

DATE OF DECISION: 19.10.2023

PER S. S. GARG

None for the appellant. On the last date of hearing registry was directed to serve the notice through the jurisdictional Commissioner. The report has been furnished by the department saying that on the address given in the appeal nobody resides at the address and was found untraceable.

2. As the matter pertains to 2013, it appears that the appellant is not interested in pursuing their appeal. Hence, the appeal is dismissed for non prosecution with the liberty to the appellant to seek restoration by moving appropriate application giving sufficient reasons for non-appearance.

(Dictated and pronounced in the open court)

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)

Kailash